

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(2016-2017)**

(SIXTEENTH LOK SABHA)

TENTH REPORT

ON

MINISTRY OF PETROLEUM AND NATURAL GAS

**"Status of implementation of reservation policy in those companies who have 50%
Government and 50% private equity like Petronet LNG Limited".**

Presented to Lok Sabha on 10.04.2017

Laid in Rajya Sabha on 10.04.2017



**LOK SABHA SECRETARIAT
NEW DELHI**

10 April, 2017 / 20 Chaitra, 1939 (Saka)

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COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2016-2017)

Dr. Kirit P. Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Ram Charitra
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4. Shri R. Dhruvanarayan
5. Dr. (Smt.) Heena Vijay Gavit
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7. Shri Rattan Lal Kataria
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12. Dr. Ravindra Babu Pandula
13. Shri Kamlesh Paswan
14. Shri Ramchandra Paswan
15. Shri Vishnu Dayal Ram
16. Shri Charanjeet Singh Rori
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18. Shri Vikram Usendi
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20. Shri Chintaman Navasha Wanaga

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27. Shri Pradeep Tamta
28. Shri Dilip Kumar Tirkey
29. Mahant Shambhuprasadji Tundiya
30. Shri Ramkumar Verma

SECRETARIAT

1. Shri N.C. Gupta, Joint Secretary
2. Shri D.R. Shekhar, Director
3. Shri Vinay P. Barwa, Deputy Secretary
4. Shri Mukesh Kumar, Under Secretary

INTRODUCTION

I, the Chairperson, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to finalise and submit the Report on their behalf, present this Tenth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Status of implementation of reservation policy in those companies who have 50% Government and 50% private equity like Petronet LNG Limited".

2. The Committee took evidence of the representatives of the Ministry of Petroleum and Natural Gas and those of Petronet LNG Limited on 28.12.2016 and on 6.1.2017 alongwith Ministries of Heavy Industries and Public Enterprises (Department of Public Enterprises), Corporate Affairs, Department of Personnel and Training and Department of Legal Affairs.

3. The Report was considered and adopted by the Committee on 30.03.2017.

4. The Committee wish to express their gratitude to the officers of the Ministry of Petroleum and Natural Gas and Petronet LNG Ltd. and other Ministries/Departments concerned for tendering evidence before them and for furnishing requisite material and information in connection with the examination of the subject.

New Delhi;
10 April, 2017
20 Chaitra, 1939 (Saka)

(Dr. KIRIT PREMJBHAI SOLANKI)
Chairperson
Committee on the Welfare
of Scheduled Castes and
Scheduled Tribes

REPORT

A. INTRODUCTORY

One of the function of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes is to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and Scheduled Tribes in services and posts under its control (including appointments in the Public Sector Undertakings, Statutory and Semi-Government Bodies and in the Union Territories) having regard to the provisions of Article 335. In pursuance of the said mandate the Committee decided to examine the representation of Scheduled Castes and Scheduled Tribes in Petronet LNG Ltd. Company (PLL). Accordingly, the Committee during its study visit to Kochi on in the month of January, 2016 held discussions with the representatives of Petronet LNG Ltd. and the Ministry of Petroleum and Natural Gas which were followed up by other meetings in New Delhi. This report is an outcome of those meetings and deliberations on the issue of representation of Scheduled Castes and Scheduled Tribes in the PLL and broadly in those Joint Venture Companies in which Government PSUs are equity holders upto 50% of the total paid up capital.

B. BACKGROUND NOTE

2. According to the information furnished by the Ministry of Petroleum and Natural Gas (MoPNG), The Petronet LNG Limited (PLL) was set up in pursuance of Cabinet decision dated July 4, 1997. The strategy for LNG imports and role of the private sector vis-a-vis public sector was discussed in the cabinet note and the Cabinet approved the percentage equity participation at 50% by Indian partners (GAIL, IOCL, ONGC, BPCL), foreign partners not more than 26% and the balance by Public/Independent Power Producers. Accordingly, Petronet LNG was set up in 1998, by GAIL (India) Limited (GAIL), Oil & Natural Gas Corporation Limited (ONGC), Indian Oil Corporation Limited (IOCL) and Bharat Petroleum Corporation Limited (BPCL) holding 12.5% equity each with the total equity jointly held by these promoters at 50% of total paid up capital. The other equity partners in the JV are GDF Suez - 10%, rest 40% with Financial Institutions and general public. It was further informed

that there is no equity holding of the Government of India in PLL and since the share of four PSU Oil and Gas promoters in PLL equity structure is restricted to 50% total paid-up capital, hence PLL is not a Government Company and therefore not a Central Government PSU.

C. COMPOSITION OF BOARD OF DIRECTORS OF PLL

3. Secretary, Ministry of Petroleum and Natural Gas is the Chairman of Petronet LNG Limited.

(a) Functional Directors

- * Managing Director & CEO
- * Director (Finance)
- * Director (Technical)

(b) One Nominee Directors each from Promoting Companies

- * Bharat Petroleum Corporation Ltd.
- * GAIL (India) Ltd.
- * Oil and Natural Gas Corporation Ltd.
- * Indian Oil Corporation Ltd.

(c) One nominee Director from GDF Suez (A wholly owned subsidiary of Engie)

(d) One nominee Director from Gujarat Government - Gujarat State Petroleum Corporation.

(e) Independence Directors - 3 Numbers.

4. On being asked whether any person in the Board belongs to SC/ST category, the Ministry through written reply informed that:-

"As per available information there is no Board Member from SC/ST category".

5. On being probed as to how the Secretary of the Government of India is the Chairman of a Private Sector entity the Secretary, Ministry of P&NG stated during evidence as under:-

"इन चार कंपनियों के शेयर होल्डिंग के एग्रीमेंट से कम्पनी बनी है। जहाँ तक कम्पनी के चेयरमैन की बात है, तो वह कम्पनी का नॉन-एक्जिक्युटिव चेयरमैन है। कम्पनी का एक्जिक्युटिव हेड उसका एमडी एंड सीईओ है। चेयरमैन का काम है, बोर्ड मीटिंग को चेयर करना। इस विभाग के सेक्रेट्री इसके चेयरमैन क्यों बने, इसके बारे में भी मैं आपको बताना चाहूंगा। इसमें पहले सरकार के एक डायरेक्टर थे, उसके बाद शुरू में पेट्रोनेट एलएनजी के बोर्ड की मीटिंग हुई तो उन्होंने रिक्वेस्ट किया कि इसमें बहुत बड़ी-बड़ी कम्पनियाँ इंवोल्व्ड हैं, जो नवरत्न और उससे भी बड़ी स्टेट्स की हैं, इसलिए मिनिस्ट्री का एक वरिष्ठ अधिकारी बोर्ड में रखा जाए। जब यह मामला मंत्रालय में आया, तो मंत्रालय ने भी प्रधानमंत्री कार्यालय से अनुमोदन लेकर तत्कालीन सचिव को इसका पार्ट टाइम चेयरमैन बनने की अनुमति दी थी। इस परिप्रेक्ष्य में इस कंपनी का चेयरमैन इस विभाग के सेक्रेट्री को बनाया गया, लेकिन सेक्रेट्री एक्जिक्युटिव चेयरमैन नहीं है। वह एक नॉन-एक्जिक्युटिव चेयरमैन है। But the Secretary is not the Executive Chairman. The Secretary is Non-Executive Chairman."

D. DEFINITION OF GOVERNMENT COMPANY

6. As per Section 2(45) of the Companies Act, 2013 "Government Company" is defined as under:-

"Government Company" means any company in which not less than fifty-one percent of the paid-up share capital is held by the Central Government, or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments, and includes a company which is a subsidiary company of such a Government company".

E. STATUS OF PETRONET VIS-A-VIS SECTION 2(245) OF THE COMPANIES ACT, 2013

7. In a written reply the Ministry of Corporate Affairs have stated that keeping in view the definition of Government Company in Section 2(45) of Companies Act, 2013 companies who have 50% Government and 50% Private equity, such as Petronet LNG Limited are not Government companies. Further, it may be pertinent to note that in case such companies are established by way of a contractual agreement between the Government and private equity holder to undertake an economic activity and are subject to joint control, these companies will be known as joint ventures.

8. When asked about the character of PLL, the representatives of the Ministry of Corporate Affairs stated during evidence as under:-

"I will read out the definition of 'Government Company' as provided in the Companies Act, 2013. 'Government Company' means "a company in which not less than 51 percent of the paid up share capital is held by the Central Government, or by State Government or Governments or partly by the Central Government and partly by the one or more State Governments and includes a company which is a subsidiary of such a Government company." So, it is not a Government company".

9. The Committee further asked whether the company is a private corporate company or it is a joint venture company. The Secretary, Ministry of Corporate Affairs stated that:-

"The definition of 'private company' is also provided. It means "a company having a minimum paid up share capital of so and so rupees as may be prescribed, restricts the right of transfer of shares." So, it does not restrict."

He further added that:-

"It is neither a Government Company nor a Private Company. It is based on the shareholding agreement between the parties-government companies and private companies. In that sense it is a Joint Venture Company".

F. IMPLEMENTATION OF RESERVATION POLICY IN PETRONET

10. When asked whether there are any rules that prohibit the application of reservation policy in the Company proportionate to the equity holding of the Government of India in Petronet LNG Ltd., the Ministry of Petroleum and Natural Gas through their written reply submitted as under:-

"Petronet LNG Ltd. is a Public Company as defined under the Companies Act, 2013. Since Petronet is not a Public Sector Undertaking, therefore, the DPE guidelines which inter-alia deal with the provisions of reservation of Post in Public Sector Undertakings, Nationalized Banks, Statutory and Semi-Government bodies for certain classes of citizens are not applicable to Petronet LNG Ltd. However, all the laws, Rules and Regulations which are applicable to a listed Corporate Entity are being followed by Petronet LNG Limited".

11. During the evidence held on 28.12.2016 the Committee raised the issue regarding considering the 50% equity held by 4 oil PSUs extension of application of 50% reservation policy for SC/ST in employment, in Petronet LNG Limited, the Ministry of P&NG, therefore, their written replies submitted as under:-

"Since as per existing shareholding pattern of PLL, the equity participation of Government/CPSEs is less than 50%, it does not fall under the category of a Public Sector Undertaking. As such, it is felt that the extant reservation policy is not applicable to PLL".

12. When the Committee sought clarification from the Department of Personnel and Training whether there was any provision for reservation in PLL in such as situation, the representatives of DoPT during the evidence submitted as under:-

"महोदय, रिजर्वेशन का प्रावधान कौंस्टीट्यूशन के अनुच्छेद 16 (4) में दिया गया है, जो कहता है कि "Nothing in this article shall prevent the State from making any provision for the reservation of appointment of post in favour of any backward class of citizen which in the opinion of the State is not adequately represented in the services under the State." रिजर्वेशन ऑफ सर्विसिज अंडर स्टेट का प्रावधान है, और स्टेट का डैफिनेशन संविधान के अनुच्छेद 12 में डिफाइन्ड है। It says "In this part, unless the context otherwise requires, the State includes the Government and Parliament of India and the Government and the Legislature of each of the States and all local or authorities within the territory of India or under the control of the Government of India." So, basically रिजर्वेशन लागू होगा या नहीं, यह स्टेट के डैफिनेशन में आएगा या नहीं आदि, इन सब बातों को हमें लीगली देखना होगा।

Adding further the Additional Secretary, DoPT stated that:-

"As far as DoPT is concerned, the provisions of reservation which are to be applied in this case have to be decided by the concerned organisation or the administrative ministry in consultation with the Law Ministry."

13. On being asked by the Committee to throw some light on the above and its interpretation, the Secretary, Ministry of Law, submitted that:-

"As already a lot of discussion has taken place on this issue, there is a mandate under the Constitution that there will be some equality and while establishing equality some positive discrimination in favour of SC/ST which is the mandate under Articles 14, 16 and 39 and all. Accordingly, the reservation policy has been brought out. But if you see the reservation policy, it is restricted to the services in the affairs of the State. When we call the affairs of the State, then either the CPSU should be a Government company or a CPSU or it must be directly or indirectly an instrumentality of the State. So, unless it is held that it is a State instrumentality, it may be difficult for all the officials to enforce the policies of reservation in this."

He further added that:-

"Sir, here, I want to highlight that the whole joint venture, which the Hon'ble Member is referring to, is governed by the shareholding agreement. One should not violate the shareholding agreement. This is the legal position. If we take it into consideration, which is the law of the land, it is held that if it is an instrumentality, the reservation will not be there. This is my observation."

G. DETAILS OF OTHER COMPANIES IN THE PATTERN OF PETRONET

14. When Committee asked details of such companies where the Government of India Oil Companies have shared/equity in the same pattern in Petronet LNG Ltd. or less than 50% equity, the Ministry of Petroleum & Natural Gas in their written reply have informed that there are 16 companies/JVS where Government of India Oil Companies have share/equity equal to 50% or less than 50% equity **(Annexure-I)**. In another reply the Ministry of Corporate Affairs have provided a list of 66 Companies having 50% Government Equity i.e. shares held by Central Government/State Governments/Government Companies **(Annexure-II)**.

H. CSR ACTIVITIES BY PETRONET LNG LTD.

15. It has been submitted to the Committee that the various CSR Projects undertaken by the Company is as under:-

Focus area	Particulars of the Project
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Swatch Bharat Mission	<ul style="list-style-type: none"> ● Construction of toilets for 25 BPL families in Kerala. ● Toilets in Gujarat in 172 households. ● Toilets blocks for boys and girls in schools. ● Assam - 100 Nos. ● Dahej (Gujarat) - Five villages - 35 Nos. ● Kochi (kerala) - 8 Nos. ● Support to Green Bharuch Clean Bharuch. ● Clean Ganga Mission - Solid Waste removal at Kanpur.
Promoting Education/enhancing Vocational Skills/Livelihood.	<ul style="list-style-type: none"> ● Kashmir - Super 30: Free coaching to poor students from Kashmir for IIT and other premier Engineer Institutes. ● Support for 210 specially challenged children of blind School. ● Skill development with at least 60% assured employment. ● Computers for BPL engineering students education and scholarship for BPL students renovation & upgradation of colleges library. ● Engagement of Para Teachers at Dahej Shelter home for destitute children. ● Scheme for specially challenged children. ● Livelihood for rural artists.
Environment	<ul style="list-style-type: none"> ● Tree plantation. ● Environment sustainability by recycling plastic waste. ● Water harvesting. ● Mangrove Plantation at Bhavnagar and Kantiyajal. ● Installation of solar powered lights. ● Environment Education.
Promoting Preventive Health Care & Sanitation	<ul style="list-style-type: none"> ● Ambulance for patients. ● Cataract/Cancer Screening/Health Camp in Rural areas. ● Equipment and support for Thalassemia patients. ● Primary Health Centre in Dahej. ● Enhancement of rural road infrastructure and other. ● Incinerator at Community Health Center.

Recommendations/Observations

16. The Committee note that in pursuance of the Cabinet decision in the year 1997 Petronet LNG Limited (PLL) was formed as a Joint Venture Company to import LNG and set up LNG terminals in the country in 1998, by GAIL (India) Limited (GAIL), Oil & Natural Gas Corporation Limited (ONGC), Indian Oil Corporation Limited (IOCL) and Bharat Petroleum Corporation Limited (BPCL) holding 12.5% equity each with the total equity jointly held by these promoters at 50% of total paid up capital. Besides, the other equity partners are GDF Suez - 10%, rest 40% with Financial Institutions and general public. On the issue of application of Government's reservation policy in PLL, it was informed, that since the share of four PSU Oil and Gas promoters in PLL equity structure is restricted to 50% total paid-up capital, hence it is not a Government Company and therefore not a Central Government PSU. Hence the Governments reservation policy is not applicable in such company(ies). The Committee also observe that there are 16 more companies in which the Government of India Oil Companies have shares/equity in the same pattern as in PLL or less than or equal to 50%.

17. In their deliberations with the Ministries of Petroleum & Natural Gas, Personnel, Public Grievances & Pensions (DoPT), Law and Corporate Affairs the Committee found no clarity on the issue with each of the Ministry. While not faulting them, the Committee note that limiting the share of Gol Oil Companies in PLL to only 50% is the major hurdle in the application of Governments reservation policy in the company. The Committee are also unable to understand as to how it has been contended that the Gol has no equity share in PLL when four of its biggest Oil Companies have 50% equity share. The Committee are of the view that PLL is neither a Private entity nor a Government Company but a Joint Venture. Since PLL was conceptualised by the Government and the four Government oil companies have 50% equity share in it, it is a fit case for in-depth examination by concerned Ministries for the applicability of reservation policy in the Company. In the first

instance the Committee are constrained to note that the provision of reservation as enshrined under Article 16(4) of the Constitution of India was not implemented while setting up PLL. Further, the Committee have been provided a list of 66 Companies having 50% Government Equity i.e. shares held by Central Government/State Government/Government Companies and the reservation for SC/STs is not being given in all such companies. The Committee, therefore, desire that as a first step the Ministry of Petroleum & Natural gas may in consultation with the Ministry of Law examine the feasibility of applicability of reservation policy in all the JVs where the Government of India Oil Companies have shares/equity less than or equal to 50%. The Committee also desire the Ministry of Personnel, Public Grievances & Pensions and Ministry of Corporate Affairs to examine the issue for insertion of the reservation clause in the shareholding agreement in all the existing and the future Joint Ventures that are conceptualised and executed by the Government.

18. The Committee expect that the issue be examined with an open mind in the light of the provision enshrined under Article 16(4) of the Constitution of India and an Action Taken Report submitted to it within four months.

New Delhi;
10 April, 2017
20 Chaitra, 1939 (Saka)

(Dr. KIRIT PREMJI BHAI SOLANKI)
Chairperson
Committee on the Welfare
of Scheduled Castes and
Scheduled Tribes

List of JVs where Government of India Oil Companies have shares/equity in the same pattern as in Petronet LNG Limited or less than or equal to 50% equity

S.No.	Name of the Joint Venture	Percentage of Shareholding of the Promoter
1.	Indraprastha Gas Limited	GAIL:22.5% BPCL: 22.5% NCT Delhi:5% Public:50%
2.	Central UP Gas Limited	GAIL:25% BPCL: 25% IGL:50%
3.	Maharashtra Gas Limited	BPCL: 22.5% GAIL:22.5% IGL:50% MIDC:5%
4.	Bharat Star Services Pvt. Ltd.	BPCL:50% ST Airport Services Pte Ltd.:50%
5.	Bharat Renewable Energy Pvt. Ltd.	BPCL:33.33% SP Agri: 33.33% Nandan Biomatrix:33.33%
6.	Bharat Oman Refineries Ltd.	Oman Oil Co.:50% BPCL: 50%
7.	Matrix Bharat Marine Services Pte Ltd.	BPCL: 50% each Matrix Marine Fuel Pte Ltd.:50%
8.	Petronet India Ltd.	BPCL/HPCL:16% each IOCL: 18% EOL/RIL/SBI:10% each Others: 20%
9.	Mahanagar Gas Limited	British Gas:32.50% GAIL:32.50% Govt. of Maharashtra:10% Public:25%
10.	Tripura Natural Gas Company Limited	GAIL:29% TIDC:10% AGCL:10% Public:51%
11.	GAIL China Gas Global Energy Holdings Limited	China Gas:50% GAIL:50%
12.	Suntera Nigeria 205 Ltd. Nigeria	IOCL:25% OIL:25% Suntera Resources Ltd. Cprus:50%
13.	Mangalore Special Economic Zone Limited (MSEZ)	ONGC:26% KIADB:23% IL&FS:50% OMPL:0.96% KCCI:0.04%
14.	ONGC Teri Biotech Limited (OTBL)	ONGC:49.98% TERI:48.02%
15.	TEIL Projects Limited (Under Winding Up)	EIL:50% Tata Projects Ltd.:50%
16.	Jabal Elliot Ltd.	EIL:33.33% IOT Infrastructure & Energy Services Ltd.:33.33% Jabal Al Dhahran Saudi Ltd.:33.33%

List of Companies having 50% Government Equity i.e. shares held by Central Government/State Government/Government Companies

S.No.	Company Name
1.	BHEL-GE GAS TURBINE SERVICES PRIVATE LIMITED
2.	PIPAVAV RAILWAY CORPORATION LIMITED
3.	KARNATAKA TRUSTEE COMPANY PRIVATE LIMITED
4.	SNECMA HAL AEROSPACE PRIVATE LIMITED
5.	WESTERN INDIA KINFRA LTD
6.	BHARAT OMAN REFINERIES LTD
7.	LUBRIZOL INDIA PRIVATE LTD
8.	HINDUSTAN COLAS PRIVATE LIMITED
9.	UTILITY POWERTECH LIMITED
10.	PDCOR LIMITED
11.	ROAD INFRASTRUCTURE DEVELOPMENT COMPANY OF RAJASTHAN LIMITED
12.	ARKONAM CASTINGS AND FORGINGS LIMITED
13.	INDIAN ADDITIVES LIMITED
14.	AVI-OIL INDIA PRIVATE LIMITED
15.	TRANSAFE SERVICES LTD.
16.	CALCUTTA METROPOLITAN GROUP LIMITED
17.	BENGAL UNITED CREDIT BELANI HOUSING LIMITED
18.	BENGAL SHELETR HOUSING DEVELOPMENT LIMITED
19.	MECHBRAIN INDIA PRIVATE LIMITED
20.	PETRONET LNG LIMITED
21.	INDIANOIL PETRONAS PRIVATE LIMITED
22.	INDRAPRASTHA GAS LIMITED
23.	NTPC ALSTOM POWER SERVICES PRIVATE LIMITED
24.	MJUNCTION SERVICES LIMITED
25.	BOKARO POWER SUPPLY COMPANY PRIVATE LIMITED
26.	POWERPLANT PERFORMANCE IMPROVEMENT LIMITED
27.	HINDUSTAN DIAMOND COMPANY PRIVATE LIMITED
28.	TANFLORA INFRASTRUCTURE PARK LIMITED
29.	IRCON-SOMA TOLLWAY PRIVATE LIMITED
30.	INDRAPRASTHA ENERGY & WASTE MANAGEMENT COMPANY LIMITED
31.	MANGALORE SEZ LIMITED
32.	INDIANOIL SKYTANKING PRIVATE LIMITED
33.	HALBIT AVIONICS PRIVATE LIMITED
34.	KSIIDC-IL&FS PROJECT DEVELOPMENT COMPANY LIMITED
35.	KARNATAKA ENTERPRISE SOLUTIONS LIMITED
36.	INFRASTRUCTURE DEVELOPMENT COMPANY OF NAGALAND PRIVATE LIMITED
37.	LIFESPRING HOSPITALS PRIVATE LIMITED
38.	BIHAR POWER INFRASTRUCTURE COMPANY PRIVATE LIMITED
39.	SHELL MRPL AVIATION FUELS AND SERVICES LIMITED
40.	TATA HAL TECHNOLOGIES LIMITED
41.	TEIL PROJECTS LIMITED
42.	BENGAL EMAMI HOUSING LIMITED
43.	INDIAN SYNTHETIC RUBBER PRIVATE LIMITED
44.	MULTIROLE TRANSPORT AIRCRAFT LIMITED
45.	BANK NOTE PAPER MILL INDIA PRIVATE LIMITED
46.	PERFEXION INFORMATION TECHNOLOGIES PRIVATE LIMITED
47.	SAKTHISRIDHAR REAL ESTATES PRIVATE LIMITED
48.	GUJARAT FOUNDATION FOR ENTREPRENEURIAL EXCELLENCE
49.	ODISHA KNOWLEDGE CORPORATION LIMITED
50.	SAIL-KOBE IRON INDIA PRIVATE LIMITED
51.	HPCL SHAPOORJI ENERGY PRIVATE LIMITED
52.	RASHTRIYA E MARKET SERVICES PRIVATE LIMITED
53.	AEROSPACE AND AVIATION SECTOR SKILL COUNCIL
54.	DELHI INTEGRATED MULTI MODAL TRANSITSYSTEM LIMITED

55.	INFRASTRUCTURE DEVELOPMENT CORPORATION ASSAM LIMITED
56.	BIHAR E-GOVERNANCE SERVICES&TECHNOLOGIES LIMITED
57.	GUJARAT INTERNATIONAL FINANCE TEC-CITYCOMPANY LIMITED
58.	BHARAT STARS SERVICES PRIVATE LIMITED
59.	INFOTECH HAL LIMITED
60.	DAMODAR VALLEY TOURISM DEVELOPMENT PRIVATE LIMITED
61.	BENGAL URBAN INFRASTRUCTURE DEVELOPOMENT LIMITED
62.	ASSAM POWE PROJECT DEVELOPMENT COMPANY LIMITED
63.	SAURYA URJA COMPANY OF RAJASTHAN LIMITED
64.	LUCKNOW SOLAR POWER DEVELOPMENT CORPORATION LIMITED
65.	INTERNATIONAL AUTOMOBILE CENTRE OF EXCELLENCE (IACE)
66.	REAL ESTATE DEVELOPMENT & CONSTRUCTION CORPORATION OF RAJASTHAN LIMITED

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
(2016-2017)**

(SIXTEENTH LOK SABHA)

THIRTEENTH SITTING

(28.12.2016)

MINUTES

The Committee sat from 1100 hrs. to 1230 hrs. in "Committee Room 139",
First Floor, Parliament House Annexe, New Delhi

PRESENT

Shri Kirit Premjibhai Solanki - Chairperson

MEMBERS

LOK SABHA

2. Shri Ram Charitra Nishad
3. Shri R. Dhruvanarayan
4. Dr. (Smt.) Heena Vijay Gavitt
5. Dr. K. Gopal
6. Shri Rattan Lal Kataria
7. Smt. Sakuntala Laguri
8. Smt. Pratima Mondal
9. Prof. Seetaram Ajmeera Naik
10. Dr. Ravindra Babu Pandula
11. Shri Ram Chandra Paswan
12. Shri Krupal Balaji Tumane
13. Shri Bhanu Pratap Singh Verma

RAJYA SABHA

14. Shri Shamsheer Singh Dullu
15. Shri D. Raja
16. Shri Tiruchi Siva
17. Shri Pradeep Tamta
18. Shri Ramkumar Verma

SECRETARIAT

1. Shri N.C. Gupta, Joint Secretary
2. Shri D.R. Shekhar, Director
3. Shri Mukesh Kumar, Under Secretary

WITNESSES

MINISTRY OF PETROLEUM AND NATURAL GAS

- | | | |
|-----------------------|---|-----------------|
| 1. Shri K.D. Tripathi | - | Secretary |
| 2. Smt. Sushma Rath | - | Joint Secretary |

PETRONET LNG LIMITED

- | | | |
|-----------------------|---|------------------------------|
| 1. Shri Prabhat Singh | - | MD&CEO |
| 2. Shri R.K. Garg | - | Director (Finance) |
| 3. Shri A.K. Chopra | - | Sr. Vice President (HR & CC) |
| 4. Shri K.C. Sharma | - | Company Secretary |

1. At the outset, the Chairperson welcomed the representatives of the Ministry of Petroleum and Natural Gas and Petronet LNG Limited.

2. The Committee then discussed with the representatives of the Ministry of Petroleum and Natural Gas and Petronet LNG Limited regarding status of implementation of reservation policy in Petronet LNG Limited with reference to the meeting held with the Company in Kochi on 11.01.2016 during the study visit of the Committee.

3. The members raised certain issues relating to status of Petronet LNG Limited and non-implementation of reservation policy in the company and sought clarification thereon which were responded by the representatives of Ministry of Petroleum and Natural Gas and Petronet LNG Limited. As the Committee were not satisfied with the replies tendered by the representatives of Ministry of Petroleum and Natural Gas and Petronet LNG Limited, it was decided to hold another meeting in the presence of the Ministry of Law (Department of Legal Affairs), Ministry of Corporate Affairs, Department of Public Enterprises and Department of Personnel & Training.

The discussion was completed.

(The witnesses then withdrew)

A verbatim record of the proceedings was kept.

4. The sitting of the Committee then adjourned.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES
(2016-2017)**

(SIXTEENTH LOK SABHA)

FOURTEENTH SITTING

(06.01.2017)

MINUTES

The Committee sat from 1500 hrs. to 1630 hrs. in "Main Committee Room ",
Ground Floor, Parliament House Annexe, New Delhi

PRESENT

Shri Kirit Premjibhai Solanki - Chairperson

MEMBERS

LOK SABHA

2. Shri Ram Charitra Nishad
3. Shri Santokh Singh Chaudhary
4. Dr. (Smt.) Heena Vijay Gavit
5. Shri Rattan Lal Kataria
6. Smt. Sakuntala Laguri
7. Smt. Pratima Mondal
8. Prof. Seetaram Ajmeera Naik
9. Dr. Ravindra Babu Pandula
10. Shri Ramchandra Paswan
11. Shri Vishnu Dayal Ram
12. Shri Vikram Usendi
13. Shri Bhanu Pratap Singh Verma

RAJYA SABHA

14. Shri Shamsheer Singh Dullo
15. Shri D. Raja
16. Shri Amar Shankar Sable
17. Shri Tiruchi Siva
18. Smt. Wansuk Syiem
19. Shri Pradeep Tamta
20. Mahant Shambhuprasadji Tundiya
21. Shri Ramkumar Verma

SECRETARIAT

1. Shri N.C. Gupta, Joint Secretary
2. Shri D.R. Shekhar, Director
3. Shri Vinay P. Barwa, Deputy Secretary

WITNESSES

MINISTRY OF PETROLEUM AND NATURAL GAS

- | | | |
|---------------------------|---|-----------------|
| 1. Shri K.D. Tripathi | - | Secretary |
| 2. Shri Ashish Chatterjee | - | Joint Secretary |

PETRONET LNG LIMITED

- | | | |
|-----------------------|---|-------------------|
| 1. Shri Prabhat Singh | - | Managing Director |
| 2. Shri R.K. Garg | - | Director |

MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(DEPARTMENT OF PUBLIC ENTERPRISES)

- | | | |
|-------------------------------|---|-----------------|
| 1. Mrs. Seema Bahuguna | - | Secretary |
| 2. Shri Rajesh Kumar Chaudhry | - | Joint Secretary |

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

- | | | |
|-----------------------|---|----------------------|
| 1. Shri T. Jacob | - | Additional Secretary |
| 2. Mrs. Archana Varma | - | Joint Secretary |

MINISTRY OF CORPORATE AFFAIRS

- | | | |
|----------------------------|---|-----------------|
| 1. Shri Tapan Ray | - | Secretary |
| 2. Shri Amardeep S. Bhatia | - | Joint Secretary |
| 3. Shri M.R. Bhat | - | Joint Director |

MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF LEGAL AFFAIRS)

- | | | |
|------------------------|---|----------------------|
| 1. Shri Suresh Chandra | - | Law Secretary |
| 2. Shri Inder Kumar | - | Additional Secretary |

At the outset, the Chairperson welcomed the representatives of the Ministry of Petroleum and Natural Gas, Ministry of Law and Justice (Department of Legal Affairs), Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises), Ministry of Corporate Affairs, Department of Personnel and Training and Petronet LNG Limited.

2. The Committee then discussed with the representatives of the Ministry of Petroleum and Natural Gas and Petronet LNG Limited regarding the status of implementation of reservation policy in those companies who have 50% Government and 50% private equity for example PETRONET LNG Limited.

3. The members raised certain issues relating to status of Petronet LNG Limited and non-implementation of reservation policy in the company and sought clarification thereon which were responded to by the representatives of Ministry of Petroleum and Natural Gas and Petronet LNG Limited. On certain points on which the information were not readily available, the Committee directed the representatives to furnish the same to this Secretariat within 15 days.

The discussion was completed.

(The witnesses then withdrew)

A verbatim record of the proceedings was kept.

4. The sitting of the Committee then adjourned.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES

**AND SCHEDULED TRIBES
(2016-2017)**

(SIXTEENTH LOK SABHA)

SEVENTEENTH SITTING

(30.03.2017)

MINUTES

The Committee sat from 1500 hrs. to 1700 hrs. in the Committee Room "E",

Basement, Parliament House Annexe, New Delhi

PRESENT

Shri Kirit Premjibhai Solanki - Chairperson

MEMBERS

LOK SABHA

2. Dr. Virendra Kumar
3. Smt. Sakuntala Laguri
4. Smt. Pratima Mondal
- 5.. Dr. Ravindra Babu Pandula
6. Shri Vishnu Dayal Ram
7. Shri Krupal Balaji Tumane
8. Shri Vikram Usendi
- 9.. Shri Bhanu Pratap Singh Verma
10. Shri Chintaman Navasha Wanaga

RAJYA SABHA

11. Shri Amar Shankar Sable
12. Shri Veer Singh
13. Shri Mahant Shambhuprasadji Tundiya
14. Shri Pradeep Tamta
15. Shri Ram Kumar Verma

SECRETARIAT

1. Shri N.C. Gupta, Joint Secretary
2. Shri D.R. Shekhar, Director
3. Shri Vinay P. Barwa, Deputy Secretary

At the outset, the Chairperson welcomed the Members of the Committee. The Committee then considered the draft report on the subject, "Status of implementation of

reservation policy in those companies who have 50% Government and 50% private equity, for example PETRONET LNG Limited and adopted the same without any modifications. The Committee also authorised the Chairperson to present the same to both the Houses in the current session of the Parliament.

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The sitting of the Committee then adjourned.